

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT BENCH AT INDORE

Review Application No. 36 of 2003

(In O.A. No. 816 of 1998)

Indore, this the 15th day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Pravesh Kumar Kulshreshtha, s/o.
Shri Giriraj Kishore Kulshreshtha,
Aged 43 years, Scientific Assistant,
Indore, r/o. D-40/2, CAT Colony,
Sukhniwas, Indore, 452 013. Applicant

(By Advocate - Shri D.M. Kulkarni)

V e r s u s

1. Union of India, through
Secretary, Department of Atomic
Energy, New Delhi.
2. Indian Rare Earth Limited,
(Government of India undertaking),
P II Court, VI Floor, III,
Maharshi, Karve Road, Mumbai,
400 020.
3. Rare Material Project,
Ratnashally Complex, PO No. 1,
Hunsur Road, PO Yelwal,
Mysore 571 130.
4. Centre for Advanced Technology,
represented by its Director,
Sukhniwas, PO CAT,
Indore 452 013. Respondents

O R D E R (Oral)

By G. Shanthappa, Judicial Member -

The applicant has filed the above review application
being aggrieved by the order dated 04.09.2003 in OA No.
816/1998.

2. The case of the applicant has been considered accord-
ings to his reliefs and he was granted the actual arrears on
account of revised pay fixed vide order dated 15.10.1999,
with effect from 27.10.1997 i.e. one year prior to filing

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of the Original Application and the same shall be paid to the applicant within a period of 3 months from the date of receipt of the copy of the order. The relief in the Original Application is for grant of salary and perks after refixation of his salary taking into account his service from 12.09.1983 to 28.02.1986. In the body of the judgment the alternative relief as requested by the applicant is that he be paid the actual arrears for the period 3 years prior to the filing of the Original Application.

3. We have heard the learned counsel for the applicant and have perused the pleadings and the judgment passed in the OA very carefully.

4. We find that there is no error ~~in~~ ⁱⁿ the face of the record and also there is no clerical or arithmetical mistake committed by the Tribunal. The scope of review is very much limited. If there is a clerical mistake or a typographical error in the order, the same can be reviewed. But in this review application, we find that no mistake has been committed by the Tribunal while passing the order. Accordingly, the review application is dismissed.


(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman


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